DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

M/S CHANKYA INVESTMENTS LIMITED

("CHANKYA"/"TARGET COMPANY"/"TC")

Registered Office: Malhotra House, 5th Floor, Opp. GPO, Fort, Mumbai-400 001; **Phone No.:** +91-22-6639 0257/2269 7581/82; **Fax:** +91–22-6639 0257/2261 6739; **Email:** chankyainvltd@gmail.com; **Website:** www.chankyainvestment.com

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF 52,000 (FIFTY TWO THOUSAND ONLY) EQUITY SHARES FROM SHAREHOLDERS OF CHANKYA BY MR. BHAGWANJI NARSI PATEL AND MR. UTKARSH ANIL GOYAL (HEREINAFTER REFERRED TO AS "THE ACQUIRERS")

This detailed public statement ("DPS") is being issued by M/s First Overseas Capital Limited, the Manager to the Offer ("Manager"), on behalf of The Acquirers in compliance with Regulation 13 (4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011"). Pursuant to the Public Announcement (PA) filed on 22nd September, 2015 with the BSE Limited, Securities and Exchange Board of India ("SEBI") and Target Company, in terms of Regulation 3, 4 and all the other applicable provisions of the SEBI (SAST) Regulations, 2011.

I. ACQUIRERS, SELLERS, TARGET COMPANY AND OFFER:

(A) INFORMATION ABOUT ACQUIRERS:

1 **Acquirer-1: Mr. Bhagwanji Narsi Patel:** Mr. Bhagwanji Narsi Patel S/o Mr. Narsi Patel, aged about 49 years, is residing at Flat No. 1203, 12th Floor, Vasant Lawns Pampas, Pokhran Road No.2, Majiwada, Thane (West), Thane-400 601 Tel. No. +91–97644 42263; His Networth as on 31st March 2015 is Rs 341.24 Lacs as certified by Mr. Mahesh Kumar Birla, (Membership No. 078390), Chartered Accountant partner of M/S L.V. Rathi & Co. having its office at 85, Prabhu Ali, Vishal Tower, 1st Floor, Mandai, Bhiwandi, Thane-421 301, Tel. No. +91-2522-255261 ; Email: camaheshbirla@gmail.com. He is having Permanent Account Number (PAN) AAWPP3727H

2 **Acquirer-2: Mr. Utkarsh Anil Goyal:** Mr. Utkarsh Anil Goyal, S/o Mr. Anil Goyal, aged about 21 years, is residing at C-2601, Obroi Gardens, Thakur Village, Kandivali (East), Mumbai-400 101, Tel. No. +91 98204 11351; His Networth as on 31st March 2015 is Rs 19.65 Lacs as certified by Mr. Harish Laddha, (Membership No. 420513), Chartered Accountant partner of M/S DMKH & Co. having its office at C-9, Sanjay Apartment, SVP Road, Near Gokul Hotel, Borivali (West), Mumbai-400 092 Tel. No. +91-22-2891 6494/95; Email: dmkhco@gmail.com. He is having Permanent Account Number (PAN) BDMPG3894A.

3 There are no persons acting in concert with the Acquirers for the purpose of this Open Offer.

4 The Acquirers do not have any relationship &/or interest in the Target Company including with its Directors, Promoters & key employees. There are no persons on the Board of the Target Company, representing the Acquirers.

5 None of the Acquirers are on the Board of Directors of any listed Company.

6 The Acquirers have not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended or under any other Regulations made under the SEBI Act.

7 The Acquirers have not entered into any non-compete arrangement and/or agreement with the Sellers.

(B) Details of Sellers:

1. List of Sellers/Promoters & Promoters' Group:

Sr. No.	Name of Sellers [Individual (I)/ Company (C)]	Address of sellers	No. of Shares/ Voting Rights through Share Purchase Agreement on 22nd September, 2015	Percentage (%) of Share / Voting Rights to the total Shares/Voting Rights as on 22nd September, 2015
1.	M/s Laser Shaving (India) Private Limited	Malhotra House, 6-3-1186, Begumpet, Hyderabad, Telangana	19,600	9.80
2.	M/s Laser Shaving Products Private Limited	Malhotra House, 5th Floor, Opp. GPO, Fort, Mumbai-400 001	10,000	5.00
3.	M/s Malhotra Fincon Private Limited	P 12, New CIT Road, Kolkata-700 073	9,600	4.80
4.	M/s Malhotra International Private Limited	P 12, New CIT Road, Kolkata-700 073	16,000	8.00
5.	M/s Watco Engineering Company Limited	Reconodo Compound, Inside Municipal Asphalt Compound, SK Ahire Marg, Worli, Mumbai-400 030	200	0.10
	TOTAL		**55,400**	**27.70**

Note : All the above Sellers are relating to current promoter group of the company.

2. None of the sellers as mentioned above has been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

3. The Manager to the Offer i.e. First Overseas Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

(C) Details of Chankya Investments Limited (Target Company) :

1. Chankya was originally incorporated on 1st October, 1974 with the Registrar of Companies, Mumbai, Maharashtra as a public limited company vide Certificate of Incorporation No. 17806 of 1974-1975 and consequently obtained the certificate of commencement of business on 16th October, 1974. Presently the Registered Office of the company is situated at Malhotra House, 5th Floor, Opp. GPO, Fort, Mumbai-400 001, Phone No. +91-22-6639 0257/2269 7581/82, Fax: +91–22-6639 0257/2261 6739, Email id: chankyainvltd@gmail.com.

2. The Equity Shares of Chankya are listed on BSE Limited. The shares are infrequently traded shares on BSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011. The Company has complied with the requirements of the Listing Agreement with BSE and as on date further no penal action has been initiated by the BSE.

3. As on date the Target Company doesn't have any partly paid-up Equity Shares, and all the Equity Shares are fully paid-up.

4. Audited Financial Information of Chankya for the year ended 31st March, 2013, 31st March, 2014, 31st March, 2015 and quarter ended 30th June, 2015.

(Rs. in Lacs)

Particulars	Year ended 31.03.2013 (Audited)	Year ended 31.03.2014 (Audited)	Year ended 31.03.2015 (Audited)	Quarter ended 30.06.2015 (Unaudited)
Total Revenue	2.74	9.64	1.94	0.30
Net Income i.e. Profit/(loss) after tax	0.09	(0.35)	(1.21)	(4.34)
EPS	0.19	(0.71)	(2.42)	(2.17)
Net worth /Shareholders' Funds	25.38	25.03	23.82	19.48

(D) Details of the Offer:

1. Cash Offer of Rs. 10/- (Rupees Ten Only) per Equity Share for acquisition of up to 52,000 (Fifty Two Thousand only) Equity Shares representing 26.00% of the total paid up Equity Share Capital, from Public Shareholders of the Target Company. As on date the Paid up Equity Share Capital of the Chankya is Rs. 20,00,000/- consisting of 2,00,000 Equity Shares of Rs. 10/- each fully paid up and hence, Open offer for Acquisition of up to 52,000 (Fifty Two Thousand only) Equity Shares is justified in terms of Regulation 7 (1) of the SEBI (SAST) Regulations, 2011.

2. This open offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company, in term of the Regulation 7 (6) of the SEBI (SAST) Regulations, 2011, other than the Acquirers and the parties to Share Purchase Agreement including persons deemed to be acting in concert with such parties, for the sale of shares of the target company.

3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the open offer, within 10 working days from the expiry of the tendering period. Credit for the consideration will be paid to the shareholders who have tendered shares in the open offer, by ECS, Direct Credit or crossed account payee cheques/pay order/demand drafts, RTGS and NEFT. It is desirable that shareholders provide bank details in the form of Acceptance-cum-Acknowledgement, so that the same can be incorporated in the cheque/demand drat/pay order.

4. In case of any delay in the receipt of any statutory approval, Regulation 18(11) of the SEBI (SAST) Regulations, 2011 shall be adhered to, i.e. extension of time to the Acquirers for payment of consideration to the shareholders of the Target Company subject to the Acquirers agreeing to pay the interest as directed by SEBI, in exercise of SEBI's powers in this specific regard. Further, in case the delay occurs on account of willful default by the Acquirers in obtaining the any statutory approvals in time, the amount lying in the escrow account shall be liable to be forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of regulation 17 of (SAST) Regulations, 2011.

5. The Open Offer is not subject to any minimum level of acceptance from the shareholders i.e. **it is not a conditional offer**.

6. **This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.**

(E) The Acquirers do not have any plans to dispose off or otherwise encumber any significant assets of the Target Company for the next 2 (two) years, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirers undertake that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company & subject to the provisions of the applicable law as may be required.

(F) Pursuant to this offer, the public shareholding in the Target Company would not reduce to less than the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957 as amended and Listing Agreement.

(II) BACKGROUND TO THE OFFER:

1. The Acquirers have entered into a Share Purchase Agreement (**"SPA"**) with the Promoters of Target Company on 22nd September, 2015 and proposal to acquire 55,400 fully paid up equity shares of the Target Company bearing a face value of Rs.10/- each (**"Sale Shares"**), which amounts to 27.70% of the total paid-up equity share capital as on 22nd September, 2015 of the Target Company. The said sale is proposed to be executed at a price of Rs. 9/- (Rupees Nine only) per fully paid-up equity share (**"Negotiated Price"**), aggregating to Rs. 4,98,600/- (Rupees Four Lacs Ninety Eight Thousand Six Hundred only) (**"Purchase Consideration"**) payable in cash. Pursuant to the execution of SPA the Acquirers will hold 27.70% of the total paid up equity shares of the Target Company. Pursuant to substantial acquisition and consequent changes in control and management of the Target Company contemplated under the SPA, this mandatory Open Offer is being made by the Acquirers in compliance with Regulation 3, 4 and other applicable provisions of SEBI (SAST) Regulations, 2011 as amended.

2. This Open Offer to the Equity Shareholders of Chankya is for acquiring upto 26.00% of the total paid-up Equity Share Capital of Chankya. After the completion of this Open Offer and pursuant to the transfer of the shares so acquired, the Acquirers shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

3. The Acquirers intend to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.

4. The Acquirers propose to continue existing business of the Target Company and may diversify its business activities in future with prior approval of Shareholders. The main purpose of takeover is to expand the Company's business activities in same line through exercising the effective management and control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirers in TC and the details of his acquisition is as follows:

Sr. No.	Particulars	Acquirers: No. of Shares/Voting Rights (Equity Shares Rs. 10/- Each, fully paid up)	Acquirers: (%) of Shares/ Voting Rights to the total no. Shares/Voting Rights
A (i)	Shareholding before PA date i.e. 22nd September, 2015	NIL	NIL
(ii)	Shares proposed to be acquired on the PA date through SPA	55,400	27.70
B	Shares acquired between the PA date and the DPS date.	NIL	NIL
C	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	**1,07,400**	**53.70**

* Assuming all the shares which are offered are accepted in the Open offer

IV. OFFER PRICE:

1. The Equity Shares of the Target Company are listed on BSE Limited, Mumbai (BSE). The shares are placed under **Group 'T'** having a Scrip Code of "**501270**" & Scrip Id: "**ZCHANAIN**" on the BSE.

2. The equity shares of the Target Company are not frequently traded within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations on BSE.

The annualized trading turnover of the equity shares of the Target Company on BSE during Twelve calendar months of PA (September, 2014 – August, 2015) is as given below:

Name of the Stock Exchange	Total number of equity shares traded during the preceding 12 months prior to the month of PA	Total Number Equity Shares listed	Annualized Trading Turnover (as % of total Listed Equity Shares)
BSE	2,00,000	Nil	Nil

Source: www.bseindia.com

3. The Offer Price of Rs 10/- (Rupees Ten only) is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following:

Sr. No.	Particulars	Price (In Rs. Per Share)
(a)	Negotiated price under the Shares Purchase Agreement	9
(b)	The volume- weighted average price paid or payable for acquisitions by the Acquirers during 52 weeks immediately preceding the date of PA.	N.A.
(c)	Highest price paid or payable for acquisitions by the Acquirers during 26 weeks immediately preceding the date of PA.	N.A.
(d)	the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period. (in case of frequently traded shares only)	N.A.
(e)	Other Financial Parameters as at June 30, 2015:	
	Return on Net worth (%)	(22.28)%
	Book Value per share	Rs. 9.74
	Earnings per share	Rs. (2.17)

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 10/- (Rupees Ten Only) per share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

4. There has been no corporate action requiring the price parameters to be adjusted.

5. As on date there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the open offer price or Open offer size.

6. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS:

1. Assuming full acceptance under the offer, the maximum consideration payable by the Acquirers under the offer would be Rs. 5,20,000/- (Rupees Five Lacs Twenty Thousand only) ("maximum consideration") i.e. consideration payable for acquisition of 52,000 equity shares of the target Company at offer price of Rs. 10/- per Equity Share.

2. The Acquirers have adequate resources to meet the financial requirements of the Open Offer. No funds are being borrowed from any bank or financial institution for the purpose of this Open Offer by the Acquirers.

3. Assuming the full acceptance of 26% i.e acquisition of 52,000 equity shares of the target Company, the total requirement of funds for the Open Offer is Rs. 5,20,000/- (Rupees Five Lacs Twenty Thousand only). In compliance of Regulation 17 of SEBI (SAST) Regulations, 2011, the Acquirers have opened an Escrow Account bearing no. 201000175369 with the Escrow Agent, i.e. IndusInd Bank Limited, having address at Premises No. 61, Sonawala Building, Mumbai Samachar Marg, Fort, Mumbai 400 001, and have deposited cash of Rs. 5,20,000/- (Five Lacs Twenty Thousand Only), being 100% of the total amount required for the Open Offer.

4. The Acquirers have duly empowered First Overseas Capital Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.

5. The Manager to the Open Offer hereby confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1. Shareholders of the Target Company who are either non-resident Indians (**"NRIs"**) or overseas corporate bodies (**"OCBs"**) and wish to tender their equity shareholding in this Open Offer shall be required to submit all the applicable Reserve Bank of India (**"RBI"**) approvals (specific and general) that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirers from NRIs and OCBs.

2. As of the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals. The Acquirers will not proceed with the Open Offer in the event that such statutory approvals that are required are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

3. In case of any delay in the receipt of any statutory approval as stated above, Regulation 18(11) of the SEBI (SAST) Regulations, 2011, shall be adhered to, i.e. extension of time to the Acquirers for payment of consideration to the shareholders of the Target Company subject to the Acquirers agreeing to pay the interest as directed by SEBI.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

Activity	Date	Day
Public Announcement	22.09.2015	Tuesday
Opening of Escrow Account	28.09.2015	Monday
Publication of Detailed Public Statement in newspapers	30.09.2015	Wednesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	30.09.2015	Wednesday
Last date of filing draft letter of offer with SEBI	08.10.2015	Thursday
Last date for a Competing offer	23.10.2015	Friday
Receipt of comments from SEBI on draft letter of offer	30.10.2015	Friday
Identified date*	03.11.2015	Tuesday
Date by which letter of offer be posted to the shareholders	10.11.2015	Tuesday
Last date for revising the Offer Price	13.11.2015	Friday
Comments from Board of Directors of Target Company	16.11.2015	Monday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company	18.11.2015	Wednesday
Date of Opening of the Offer	19.11.2015	Thursday
Date of Closure of the Offer	03.12.2015	Thursday
Payment of consideration for the acquired shares	17.12.2015	Thursday
Final report from Merchant Banker	28.12.2015	Monday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER:

1. Every Equity Shareholder of the Target Company, except the Acquirers and Sellers/Promoters of the Target Company, whether holding equity shares in dematerialized form or physical form, registered or unregistered, is eligible to participate in this Offer at any time during the tendering period of this Offer.

2. A letter of offer ("Letter of Offer") specifying the detailed terms and conditions of this Offer along with the Form of Acceptance-cum-Acknowledgement ("Form of Acceptance") will be mailed to all the Equity Shareholders whose names appear on the register of members of the Target Company at the close of business hours on the Identified Date, being registered equity shareholders as per the records of National Securities Depository Ltd. ("NSDL") and Central Depository Services (India) Limited ("CDSL"), and registered shareholders holding equity shares of the Target Company in physical form as per the records of the Target Company, as on the Identified Date. Accidental omission to dispatch the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way. The last date by which the individual letter of offer would be dispatched to each of the Equity Shareholders of the Target Company is Tuesday, 10th November, 2015.

3. The Equity Shareholders who wish to tender their equity shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to **Cameo Corporate Services Limited**, acting as the registrar to the offer ("Registrar to the Offer") in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants who cannot hand deliver their documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer at its address mentioned in paragraph X below.
   a) In respect of dematerialized equity shares of the Target Company, shareholders must ensure that the credit for the equity shares of the Target Company tendered is received in the special depository account as specified in the Letter of Offer.
   b) Shareholders who are holding the equity shares in physical form and who wish to tender the equity shares in the Offer are required to submit the Form of Acceptance-cum Acknowledgment together with the original share certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, duly signed and addressed to the Registrar to the Offer, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period, i.e., no later than Thursday, 3rd December, 2015 in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance.

4. In case of non-receipt of the Letter of Offer, the eligible person(s), holding equity shares of the Target Company in physical form, may send his/her/their consent on plain paper stating the name, address, number of such equity shares held, distinctive numbers, certificate numbers and the number of such equity shares offered along with the share certificates, duly signed transfer forms and other required documents to the Registrar to the Offer before the closure of this Offer.

5. In case of non receipt of the Letter of Offer, beneficial owners holding equity shares of the Target Company in dematerialized form, may send their applications in writing to the Registrar to the Offer, on a plain paper stating the name, address, number of shares held, number of equity shares offered, DP name, DP ID, beneficiary account number, mode of payment and photocopy of the delivery instruction in Off-market", or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP, in favor of the special depository account, so as to reach the Registrar to the Offer on or before the closure of this Offer.

6. Equity Shareholders may also (a) download the Letter of Offer from the SEBI website (www.sebi.gov.in) or (b) obtain a copy of Letter of Offer by writing to the Registrar to the Offer or Manager to the Offer superscripting the envelope "Chankya Investments Limited- Open Offer" with (1) suitable documentary evidence of ownership of the equity shares of the Target Company and (2) their folio number, DP identity - client identity, current address and contact details.

7. No indemnity is needed from unregistered shareholders.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

1. The Acquirers have appointed **M/s First Overseas Capital Limited** as Manager to the Offer and **M/s. Cameo Corporate Services Limited** as Registrar to the Offer.

2. This Detailed Pubic Statement would also be available at SEBI's website, www.sebi.gov.in

3. This Detailed Pubic Statement is being issued on behalf of the Acquirers by the Manager to the Offer i.e. M/s First Overseas Capital Limited.

4. The Acquirers accept the full responsibility for the information contained in PA and DPS and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

Manager to the Offer

FIRST OVERSEAS CAPITAL LIMITED
1-2 Bhupen Chambers, Ground Floor,
Dalal Street, Mumbai-400-001
Tel No. +91 22 4050 9999
Fax No. +91 22 4050 9900
Email id: rushabh@focl.in
Investor Grievance Email: investorcomplaints@focl.in
Website: www.focl.in
SEBI Registration No: INM000003671
Contact person: Mr. Rushabh Shorff

Registrar to the Offer

CAMEO

CAMEO CORPORATE SERVICES LTD.
Submaramanian Building,
1 Club House Road, Chennai 600 002.
Tel No.: +91-44-2846 0390/1989
Fax No.: +91-44-2846 0129
Website: www.cameoindia.com
E-mail ID: cameo@cameoindia.com
Contact Person: Mr. R. D. Ramasamy
SEBI Registration No: INR000003753

Place: Mumbai
Date: September 29, 2015

Sunjeet Comm.